

ITEM NO.18

COURT NO.4

SECTION XI-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 11183/2018

K.M. SHAJI

Appellant(s)

VERSUS

M. V. NIKESH KUMAR & ORS.

Respondent(s)

IA No. 9888/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 124608/2020 - EARLY HEARING APPLICATION  
IA No. 166899/2018 - EX-PARTE STAY  
IA No. 14161/2019 - EXEMPTION FROM FILING O.T.  
IA No. 167069/2018 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 249/2019 (XI-B)  
FOR STAY APPLICATION ON IA 5769/2019  
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
15110/2019  
IA No. 15110/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 5769/2019 - STAY APPLICATION

C.A. No. 1230/2019 (XI-B)  
IA No. 40042/2020 - EARLY HEARING APPLICATION

Date : 29-01-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) : Mr. Nikhil Goel, Sr. Adv.  
Mr. Haris Beeran, Adv.  
Mr. Azhar Asees, Adv.  
Mr. Anand Menon, Adv.  
Ms. Rizwana Raj, Adv.  
Ms. Pallavi Pratap, AOR

Mr. P. V. Dinesh, Sr. Adv.  
Ms. Anna Oommen, Adv.  
Ms. Anne Mathew, AOR

For Respondent(s) : Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following  
O R D E R

CIVIL APPEAL No.11183 OF 2018

This Appeal is allowed in part in terms of the non-reportable judgment.

Pending application(s), if any, shall stand disposed of.

CIVIL APPEAL No. 249 OF 2019

This appeal stands disposed of in terms of the non-reportable judgment.

Pending application(s), if any, shall stand disposed of.

CIVIL APPEAL No(s).1230 OF 2019

This appeal stands disposed of in terms of the non-reportable judgment.

Pending application(s), if any, shall stand disposed of.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)